

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.3- IA/660(AHM) 2024 in  
IA/332(AHM) 2023  
In  
CP(IB) 453 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Panda Water Tech Pvt Ltd  
V/s  
Rudrasiva Infracon Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 26/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhaval Khamar, Advocate  
(Liquidator of Rudrasiva Infracon Pvt Ltd.)  
For the Respondent :

**ORDER**

**IA/660(AHM) 2024 in IA/332(AHM) 2023**

This is an application filed by the liquidator to take on record the 4<sup>th</sup> Progress Report as per Regulation 15(1) (b) of the IBBI (Liquidation Process) Regulation, 2016. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, **IA/660(AHM) 2024** stands disposed off.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**